

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Decision: 30.8.2017

No. E/Misc./50597/2017 in E/51232/2017-SM

M/s Shri Ram Metalloys Pvt. Ltd.

Appellant

Vs.

CCE, Alwar

Respondent

Appearance

Shri Anil Sood, Advocate - for the appellant

Shri G.R. Singh, D.R. - for the respondent

CORAM: **Hon'ble Mr. Ashok Jindal, Member (Judicial)**

Misc. Order No. 50574/2017

Per Ashok Jindal :

Considering the fact that Single Member Bench of this Tribunal is hearing appeal filed in 2017 itself. Therefore, there is no requirement to file application for early hearing of the appeal. Accordingly, same is disposed off as being infructuous with the direction to list the appeal for final disposal on **12.9.2017.**

(Dictated & pronounced in open Court)

(Ashok Jindal)
Member (Judicial)

RM